

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A NO. 060/00908/2014 Date of decision -28.10.2014

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. RAJWANT SANDHU, MEMBER (A)**

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Baldev Singh Sandhu son of Sh. Gurdial Singh Sandhu, Commissioner of Income Tax (Computer Operations), Sector-17E, Chandigarh.

...APPLICANT

BY ADVOCATE Sh. Navjot Singh.

VERSUS

1. Union of India through Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi.
2. Principal Chief Commissioner of Income Tax, North West Region (NWR), Aayakar Bhawan, Sector 17-E, Chandigarh.
3. Ms. Nishi Singh, Chief Commissioner of Income Tax, Aayakar Bhawan, Rishi Nagar, Ludhiana.

...RESPONDENTS

BY ADVOCATE Sh. K.K. Thakur.

ORDER (ORAL)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

By means of the present O.A, at the first instance, the applicant seeks quashing of impugned letter (Annexure A/5) and order dated 02.09.2014 (Annexure P/6) and in the alternative prayer, he has sought issuance of a direction to the respondents to complete the inquiry proceeding in a time bound period, as envisaged even as per CVC instructions.

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2. Notice of motion was issued on 13.10.2014 and Sh. Sanjay Goyal, Advocate appeared and accepted notice on behalf of the respondents and the matter was posted for hearing for 20.10.2014. On that date, a statement was made by the learned counsel appearing on the behalf of applicant that he would restrict his prayer to the limited extent to direct the respondents to conclude the inquiry proceedings initiated against the applicant within some stipulated time. The respondents were granted time to have instruction in this behalf.

3. Today, Sh. K.K. Thakur, Advocate appeared on behalf of the respondents and submitted that the authorities have no objection to the acceptance of alternative prayer of the applicant for concluding the enquiry proceeding expeditiously as per the CVC guidelines, subject to co-operation of the applicant.

4. Sh. Navjot Singh, learned counsel for the applicant submitted that the applicant has already submitted his defence statement, therefore, the respondents be directed to conclude the enquiry proceeding expeditiously.

5. Considering the consensual agreement arrived between the parties and without commenting on the merit of the case, we dispose of the present O.A with a direction to the competent authority amongst the respondents to conclude the enquiry proceeding expeditiously as per the CVC guidelines and we hope and expect that the applicant would also co-operate in the proceedings.

6. No costs.

(RAJWANT SANDHU)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 28.10.2014

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